

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8190 of 2021

Mukesh Sao @ Prabhat Jee **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Shailesh Kr. Pandey, Advocate
For the State : Mr. Vishwanath Roy, A.P.P.

02/06.09.2021 Heard Mr. Shailesh Kr. Pandey, learned counsel for the petitioner and Mr. Vishwanath Roy, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Balumath P.S. Case No. 223/2018.

It has been alleged that the mobiles of some of the employees' of CCL were snatched. It has further been alleged that demand was made of levy and the miscreants have also burnt motorcycles and made firing.

The petitioner seems to have been implicated on the confession of co-accused Rohit Kumar @ Chhotu @ Prince who has been granted bail by this Court in B.A. No. 2902 of 2020.

Although, learned A.P.P. submits that the petitioner has got several antecedents but considering the manner of implication and the fact that similarly situated co-accused has been granted bail by this Court apart from the fact that the petitioner is in custody since 27.01.2021, he is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Latehar in connection with Balumath P.S. Case No. 223/2018.

(R. Mukhopadhyay, J.)